

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 103

C.P. (IB) No. 222/Chd/Chd/2023

IN THE MATTER OF:

Amrinder Singh (PG)

...Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 17.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner

: Mr. A.S. Likhari, Advocate

ORDER

In view of the Resolution of Members of the Bar dated 16.04.2024, the Advocates have abstained from Court work today.

It is stated by Ld. Counsel for the Petitioner that the petitioner has entered into the settlement with the creditor bank and on instructions he may be permitted to withdraw the present petition. Keeping in view the statement made by Ld. Counsel for the Petitioner the present petition i.e. CP(IB) No. 222/Chd/Chd/2023 is ***dismissed as withdrawn***. File be consigned to record room.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti